

K A

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,  
ALLAHABAD.

O.A.No.435 of 1987

Ved Prakash Chawla ..... Applicant.

Versus

Director, Indian Institute of Petroleum.  
& another ..... Respondents.

Hon'ble Mr. Justice U.C.Srivastava, V.C.

Hon'ble Mr. K.Obayya, A.M.

(by Hon'ble Mr. Justice U.C.Srivastava, V.C)

Shri A.V.Srivastava, learned counsel for the respondents, states that in the criminal case, the applicant has already been convicted and sentenced to pay a fine against which the applicant has filed an appeal before the High Court which is still pending. In this application, the prayer of the applicant is that the order of the enquiring Authority dated 9.4.87 to proceed ahead with the enquiry be quashed and the departmental enquiry be kept pending till the criminal case is finally disposed of. Accordingly, the application has become infructuous and is dismissed having been infructuous. It is for the respondents now to proceed with the departmental enquiry and no observation in this behalf is needed.

MEMBER (A)

DATED: JULY 7, 1992  
(ug)

VICE CHAIRMAN.